

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6384 of 2021**

-----  
Akshay Kumar Bhokta and Ors.

.... .... .... Petitioners

Versus

The State of Jharkhand

.... .... ...Opposite Party

-----  
**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

-----  
For the Petitioners : Mr. Alka Kumari, Advocate

For the State : Mr. Veervijay Pradhan, Addl.P.P

For the Informant : Mr. Amit Kr. Das, Adv.

-----  
**Order No.02 Dated- 08.09.2021**

Heard the parties through video conferencing.

Learned counsel for the informant submits that the process under Section 82 Cr.P.C. has been issued against the petitioners.

At this stage, learned counsel for the petitioners seeks permission of this Court to withdraw this anticipatory bail application.

Permission is accorded.

This anticipatory bail application stands dismissed as withdrawn.

**(Anil Kumar Choudhary, J.)**